## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:4083 ANSWERED ON:30.04.2012 FDI IN CASH AND CARRY Gorakhnath Shri ;Siddeswara Shri Gowdar Mallikarjunappa

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total Foreign Direct Investment (FDI) attracted since the opening of the cash and carry sector alongwith the percentage of FDI allowed in wholesale/cash and carry;

(b) the companies who have invested in the cash and carry segment and the differences between the proposed and actual investment by these players;

(c) the details regarding sectors/areas of investment by players in infrastructure, warehouses, cold storage sectors;

(d) whether any cases of violations by these players in terms of tax evasions, VAT declaration etc. have come to the notice of the Government; and

(e) if so, the details thereof and the reaction of the Government thereto?

## Answer

## THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA)

(a): As per data maintained by the Department of Industrial Policy & Promotion, as received from the Reserve Bank of India, Foreign Direct Investment (FDI) equity inflows, amounting to Rs. 8,721.63 Crores (US \$ 1919.84 million) have been received in Trading (Wholesale Cash & Carry) sector, from April, 2000 to February, 2012. Sector-wise data was not maintained prior to this period. As per extant policy, FDI, up to 100%, is permitted under the automatic route, for Cash & Carry Wholesale Trading/Wholesale Trading (including sourcing from MSEs), subject to specified conditions.

(b): Over 900 companies have received FDI, for undertaking Wholesale Cash and Carry Trading/ Wholesale Trading, from April, 2000 to February, 2012. As FDI in this activity does not require Government approval, information regarding proposed investment by such companies is not available.

(c): Details with regard to areas of investment, by entities in the Wholesale cash & carry sector, in infrastructure, warehouses and cold storage sectors, are not centrally maintained by the Department of Industrial Policy & Promotion.

(d) & (e): Sector-wise details of tax evasion are not maintained centrally.